

Statement II

Statement showing Release Under
Accelerated Rural
Water Supply Programme (ARWSP)
(Rs. in Crores)

State/UT	(1992-93)	(1993-94)	(1994-95)
Andhra Pradesh	25.470	46.240	46.440
Arunachal Pradesh	4.620	7.460	8.420
Assam	13.700	13.700	19.492
Bihar	18.474	48.560	28.045
Goa	0.550	1.340	1.290
Gujarat	16.330	29.560	30.390
Haryana	8.328	18.130	20.398
Himachal Pradesh	6.420	10.330	9.585
Jammu & Kashmir	19.000	18.888	36.390
Karnataka	23.420	37.120	44.077
Kerala	11.910	21.270	21.720
Madhya Pradesh	27.021	48.000	58.335
Maharashtra	24.237	54.880	61.820
Manipur	3.080	3.080	3.090
Meghalaya	4.200	4.200	5.328
Mizoram	1.290	2.100	2.464
Nagaland	2.281	3.EH)	0.000
Orissa	13.350	23.600	24.832
Punjab	4.240	8.880	8.750
Rajasthan	41.830	71.290	82.310
Sikkim	3.677	3.720	4.650
Tamil Nadu	20.190	34.700	42.356
Tripura	3.040	3.500"	8.990
Uttar Pradesh	47.240	76.472	86.160
West Bengal	18.240	29.520	28.245
A & N Island	0.000	0.000	0.000
Chandigarh	0.000	0.000	0.000
D & N Haveli	0.000	0.300	0.250
Delhi	0.072	0.197	0.000
Lakshadweep	0.000	0.400	0.000
Pondicherry	0.130	0.260	0.130
Daman & Diu	0.220	0.965	0.000
TOTAL:	362.560	622.732	675.957

Notice to Drug Units

526. SHRI H. HANUMANTHAPPA:
SHRI RAJNI RANJAN SAHU:
SHRI GOVINDRAM MIRI:

Will the Minister of CHEMICALS
AND FERTILIZERS be pleased to
state:

(a) whether his attention has been
drawn to the news-item in the "Times of
India" on 6th February, 1996 captioned
"Drug Units get Rs. 500 crores notices";

(b) the names of companies to whom
notices under Drug Prices Equalisation
Account has been issued and the amount
worked out against each; and

(c) the total amount recovered by
Government during the year 1995
alongwith total amount due from Drug
Companies upto 31st January, 1996?

THE MINISTER OF CHEMICALS
AND FERTILIZERS (SHRI RAM
LAKHAN SINGH YADAV): (a) Yes,
Sir. The Government has seen the news
item in the "Times of India" (Business
Times Section) dated 6th February, 1996
captioned "Ministry slaps over 150
notices on drug companies"

(b) The recent notices issued by the
Government are not recovery notices but
these are notices wherein the concerned
drug companies have been asked to
furnish details relevant for the purpose of
computation of their DPEA liability, if
any.

(c) The entire question of the quantum
of liabilities against the drug companies is
being reviewed by a Three Member
Committee headed by a retired High
Court Judge.

Mini Steel Plants

527. SHRI RAJ NATH SINGH:

SHRI RAMJI LAL:

SHRIMATI MALTI SHARMA:

Will the Minister of STEEL be pleased
to state:

(a) the number erf mini steel plants
established in the country during the past
three years;

(b) the number of steel plants to be
established during the year 1996-97; and

(c) the criterion adopted by
Government for establishing these plants?

THE MINISTER OF STATE OF THE
MINISTRY OF STEEL (SHRI